

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 10/82-ALC4/2008 MEETING DATE : 03.06.2008

The Meeting No.10/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **04.06.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C&PC.
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.8/09 dated 27.05.2008 and 9/09 dated 27.05.2008 were ratified by the Committee.

Case No.B-69	M/S Honest Bio-vet Pvt. Ltd.
Norms Committee Meeting No.10/09	F.No.01/82/50/1761/AM07
Meeting Date: 03.06.2008	RLA F.No.08/24/40/304/AM07
Adv.Lic.No.0810062375 dated 12.01.2007	
Committee considered case as per agenda for revision of norms for export product 3-Chloroperoxybenzoic Acid under para 4.7 of HBP.	
Committee decided to call for Central Excise certified consumption and production data from firm. Accordingly, case was deferred for 15.07.2008.	

Case No.B-70	M/S Lupin Ltd.
Norms Committee Meeting No.10/09	F.No.01/82/50/1332/AM08 F.No.01/83/50/456/AM08 F.No.01/82/50/1901/AM07
Meeting Date: 03.06.2008	RLA F.No.03/95/40/677/AM08 RLA F.No.03/95/40/187/AM08 RLA F.No.03/95/40/1622/AM07
Adv.Lic.No.0310445931 dated 10.10.2007	
Adv.Lic.No.0310431079 dated 30.05.2007	

Adv.Lic.No.0310424915 dated 29.03.2007	
Committee considered case as per agenda for revision of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP.	
Committee observed that the quantity of import items was allowed to firm on the basis of comparison of All Industry data and therefore, there is no justification for enhancement in the quantity of inputs. It was, therefore, decided to maintain status quo.	

Case No.A-67	M/S Intervet India Pvt. Ltd.
Norms Committee Meeting No.10/09	F.No.01/82/162/645/AM08
Meeting Date: 03.06.2008	RLA F.No.09/24/40/96/AM03
Adv.Lic.No.0910011119 dated 14.08.2002	
Committee considered case as per agenda for ratification of norms for export product Porcillis CSF Live Vaccine 50 doses under para 4.7 of HBP.	
Committee decided to defer case for 01.07.2008 for comments of DBT.	

Case No.A-68	M/S Mehta Petro Refineries Ltd.
Norms Committee Meeting No.10/09	F.No.01/82/162/900/AM08
Meeting Date: 03.06.2008	RLA F.No.03/95/40/660/AM08
Adv.Lic.No. Not issued	
Committee considered case as per agenda for fixation of norms for export product Aliphatic Hydro Carbon Fluid 26/29 under para 4.4.2 of HBP.	
Committee perused the written comments forwarded by Ministry of Petroleum and Natural Gas vide their O.M. No.R-11011/12/2008-Sup dated 06.05.2008. Comments by the Ministry mention wastage claimed by the firm as 6% whereas actually the firm has claimed much greater wastage. Committee, therefore decided to revert back the case to Ministry of Petroleum and Natural Gas asking them to indicate the quantity of each import item to be allowed for export of 1 Kg. of export product. Accordingly, case was deferred for 15.07.2008.	

1	Case No.:493/21/82-ALC4/2007	Party Name:DOCTORSORGANIC CHEMICALS LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
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HQ File :01/82/050/00955/AM04/	RLA File :26/80/040/00010/AM04/	Lic.No/Date:2610003194 14.11.2003	
Decision :Committee considered case as per agenda for ratification of norms for export product 1-Cyano Cyclohexane Eithylester Acetic under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

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Case No.:57/24/82-ALC1/2004	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
HQ File :01/82/050/01106/AM05/	RLA File :03/24/040/01358/AM05/	Lic.No/Date:0310291255 14.09.2004	

Decision : Committee considered case as per agenda for ratification of norms for export product L Mandelic Acid under para 4.7 of HBP.

The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/177/2003/Ch.III dated 24.02.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
L Mandelic Acid	1 Kg.	1.	Aceptophenone	0.998 kg/kg
		2.	Glacial Acetic Acid	0.550 kg/kg
		3.	Caustic Soda Flakes	1.100 kg/kg
		4.	Activated Carbon	0.120 kg/kg
		5.	Toluene	0.770 kg/kg
		6.	Methanol	0.422 kg/kg
		7.	Potassium Hydroxide	0.255 kg/kg
		8.	Celite	0.022 kg/kg

RA concerned may take further necessary action as per above decision of NC.

3	Case No.:109/21/82-ALC4/2007	Party Name:M/S/ SKYLINK CHEMICALS PVT. LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
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	HQ File :01/82/050/00154/AM06/	RLA File :24/80/040/00025/AM06/	Lic.No/Date:2410014098 20.05.2005	
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Cyano Cyclohexane Eithylester Acetic under para 4.7 of HBP. Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

4	Case No.:13/3/82-ALC4/2008	Party Name:ISHITA DRUGS & INDUSTRIES LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00013/AM09/	RLA File :08/24/040/00292/AM06/	Lic.No/Date:0810054945 21.03.2006	Defer Date: 08.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee observed that in the agenda, description of import and export items and other details have not been generated. Committee, therefore, decided to refer matter to NIC for necessary action. Accordingly, case was deferred for 08.07.2008.			

5	Case No.:14/3/82-ALC4/2008	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00014/AM09/	RLA File :08/24/040/00302/AM06/	Lic.No/Date:0810055085 24.03.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product H.D. Brake Fluid under para 4.7 of HBP. Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

6	Case No.:11/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00011/AM09/	RLA File :03/94/040/01401/AM06/	Lic.No/Date:0310378104 28.04.2006	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Albendazole Bolus 2500 mg under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish copy of application alongwith other details, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 24.06.2008			

7	Case No.:12/3/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
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HQ File :01/82/050/00012/AM09/	RLA File :52/80/040/00002/AM07/	Lic.No/Date:5210019530 28.04.2006	Defer Date: 24.06.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 3-Amino-4 Methyl Benzoic Acid Isopropyl Ester (Amino Benzoic Acid Ester) under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish copy of application alongwith other details, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 24.06.2008			

8	Case No.:8/42/82-ALC4/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00344/AM08/	RLA File :03/95/040/00479/AM07/	Lic.No/Date:0310391584 26.07.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Acephate Technical 97% Min. under para 4.7 of HBP. Case has already been approved by NC-IV in its 37/07 meeting held on 27.12.2006.			

9	Case No.:32/3/82-ALC4/2008	Party Name:BAADER SCHULZ LABORATORIES,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Transferred
	HQ File :01/82/050/00032/AM09/	RLA File :03/94/040/00422/AM07/	Lic.No/Date:0310391927 28.07.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cyromazine 1% under para 4.7 of HBP. Case has already been transferred to NC-4 by NC-3 in its 9/09 meeting held on 27.05.2008.			

10	Case No.:39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Strontium Ranelate under para 4.7 of HBP. Committee observed that RA/firm were requested to furnish copy of application alongwith other details, but no reply has been received. Committee, therefore, decided to remind RA/firm to furnish the above documents. Accordingly, case was deferred for 24.06.2008			

11	Case No.:25/27/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/87/050/00446/AM07/	RLA File :03/94/040/01463/AM06/	Lic.No/Date:0310393946 09.08.2006	Defer Date 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzil Pure 99% under para 4.7 of HBP. Committee decided to call for end use of export product from firm. Accordingly case was deferred for 01.07.2008.			

12	Case No.:34/3/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00034/AM09/	RLA File :08/24/040/00163/AM07/	Lic.No/Date:0810059439 12.09.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ortho Methoxy Toluene under para 4.7 of HBP. Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

13	Case No.:35/3/82-ALC4/2008	Party Name:ATUL LIMITED,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00035/AM09/	RLA File :08/24/040/00164/AM07/	Lic.No/Date:0810059440 12.09.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Para Anisic Alcohol under para 4.7 of HBP. Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

14	Case No.:36/3/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00036/AM09/	RLA File :03/94/040/00626/AM07/	Lic.No/Date:0310399115 12.09.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ciplin Bolus under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 15.04.2008.			

15	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
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HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	Defer Date: 01.07.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 5-O-Dimethoxytrityl-2-O-tert-butyldimethylsilyl-N-benzoyl Adenosine/DMT-rA(bz)TBDMS under para 4.7 of HBP. Committee observed that firm was requested on 16.05.2008 to furnish Production and Consumption data certified by Central Excise Authority, but no reply has been received. Committee, therefore decided to await reply of firm and defer case for 01.07.2008.			

16	Case No.:579/21/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/01174/AM07/	RLA File :07/24/040/00449/AM07/	Lic.No/Date:0710047985 19.10.2006	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Pyrithione Assay 98% under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

17	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets and Triomune 40/Lamivudine, Stavudine and Nevirapine Tablets under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

18	Case No.:61/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00397/AM08/	RLA File :34/24/040/00037/AM08/	Lic.No/Date:3410018872 01.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

19	Case No.:70/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00406/AM08/	RLA File :03/94/040/00250/AM08/	Lic.No/Date:0310432136 08.06.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir Capsules and Lamivir Tablets under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

20	Case No.:665/24/83-ALC1/2007	Party Name:SIBRA PHARMACEUTICALS LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/00497/AM08/	RLA File :09/24/040/00370/AM07/	Lic.No/Date:0910030503 11.06.2007	Defer Date: 24.06.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (1R,2S,5R)-Menthyl-5(S)-Cytosin-1,YL-1,3-Oxathiolane-2R-Carboxylate under para 4.7 of HBP. Committee decided to defer case for 24.06.2008 for comments of PI Division.			

21	Case No.:682/24/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Rejected
	HQ File :01/83/050/00526/AM08/	RLA File :09/24/040/00074/AM08/	Lic.No/Date:0910030570 15.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Saligerm G-2 under para 4.7 of HBP. Committee observed that firm was requested to furnish technical information vide C&PC letter No.14010/24/2006-Ch.II dated 02.05.2008, but no reply has been received and no norms can be fixed in absence of technical information. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

22	Case No.:82/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/83/050/00641/AM08/	RLA File :03/95/040/00229/AM08/	Lic.No/Date:0310433835 25.06.2007	Defer Date: 01.07.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 3,5-Di Methoxy-4-Hydroxy Benzamide (Syringamide under para 4.7 of HBP.

Committee decided to defer case for 01.07.2008 for comments of Chemical Division.

23	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/83/050/00615/AM08/	RLA File :04/24/040/00111/AM08/	Lic.No/Date:0410090132 28.06.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clopidogrel Bisulphate under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

24	Case No.:727/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/00614/AM08/	RLA File :04/24/040/00112/AM08/	Lic.No/Date:0410090131 28.06.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Levetiracetam under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

25	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/00623/AM08/	RLA File :09/24/040/00120/AM08/	Lic.No/Date:0910030686 29.06.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (S)-3-Hydroxy-N-Benzyl Pyrrolidine under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

26	Case No.:79/19/83-ALC1/2007	Party Name:MDB CHEMICALS (INDIA) PVT.LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/83/050/00635/AM08/	RLA File :31/21/040/00085/AM08/	Lic.No/Date:3110029716 02.07.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Methylenedioxybenzene under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/207/2004-PI-III dated 22.04.2008 and in consultation with representative of Chemical Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
1,2 Methylenedioxybenzene	1 Kg.	1.	Catechol	1.07 kg/kg
		2.	Methylene Chloride	0.82 kg/kg
		3.	Caustic Soda on 100% basis	0.77 kg/kg
		4.	Tetra Butyl Ammonium Bromide	0.07 kg/kg

RA concerned may take further necessary action as per above decision of NC.

27	Case No.:68/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Rejected
	HQ File :01/82/050/00404/AM08/	RLA File :09/24/040/00053/AM08/	Lic.No/Date:0910030719 02.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Diazolidinyl Urea under para 4.7 of HBP. Case has already been rejected by NC in its 7/09 meeting held on 13.05.2008.			

28	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/83/050/00655/AM08/	RLA File :07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date: 01.07.2008

Decision : Committee considered case as per agenda for ratification of norms for export product L-(+)-Selenomethionine under para 4.7 of HBP.

Committee decided to defer case for 01.07.2008 for comments of DGHS.

29	Case No.:755/24/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/83/050/00685/AM08/	RLA File :09/24/040/00111/AM08/	Lic.No/Date:0910030800 06.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Octyne-B/Octocrylene/2-Ethylhexyl-2-Cyano-3,3-Diphenylacrylate under para 4.7 of HBP. Case has already been approved by NC in its 6/09 meeting held on 06.05.2008.			

30	Case No.:784/24/83-ALC1/2007	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Rejected
	HQ File :01/83/050/00733/AM08/	RLA File :34/24/040/00073/AM08/	Lic.No/Date:3410019192 13.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product L(-)-Di-P-Toluoyl Tartaric Acid under para 4.7 of HBP. Committee observed that the value addition in this case is 1% and taking into consideration the value of other raw materials to be consumed in the process, cif price would be more than fob value and therefore, Advance licence is not feasible. Committee, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

31	Case No.:906/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/00916/AM08/	RLA File :03/95/040/01472/AM07/	Lic.No/Date:0310436843 19.07.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Setralone (Tetralone) under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

32	Case No.:920/24/83-ALC1/2007	Party Name:METROPOLITAN OVERSEAS LIMITED,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Rejected
	HQ File :01/83/050/00933/AM08/	RLA File :03/95/040/00301/AM08/	Lic.No/Date:0310438008 01.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product N-[1-(S)-Ethoxy Carbonyl-3-Phenyl Propyl]-L-Alanine under para 4.7 of HBP. Committee observed that firm was requested to furnish technical justification along with calculations for working out the quantative required vide letter dated 23.04.2008, but no reply has been received and in absence of above information, norms can not be fixed. Committee, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

33	Case No.:75/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00411/AM08/	RLA File :34/24/040/00083/AM08/	Lic.No/Date:3410019350 02.08.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tetra Butyl Tin, Mono Butyl Tin Trichloride and Di Butyl Tin Oxide under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

34	Case No.:54/27/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/01128/AM08/	RLA File :03/94/040/00525/AM08/	Lic.No/Date:0310441978 06.09.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aprepitant under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

35	Case No.:61/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Approved
	HQ File :01/83/050/01135/AM08/	RLA File :09/24/040/00147/AM08/	Lic.No/Date:0910031443 07.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Omeprazole Sulphide Or 5-Methoxy-2-[[[4-Methoxy-3,5-Dimethyl-2-Pyridine-2-Methyl]Thio]-1H-Benzimidazole under para 4.7 of HBP.

Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.

36	Case No.:62/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/83/050/01136/AM08/	RLA File :09/24/040/00146/AM08/	Lic.No/Date:0910031444 07.09.2007	Defer Date: 17.06.08
	Decision : Committee considered case as per agenda for ratification of norms for export product Lansoprazole Sulphide Or (2-(4-)(2,2-Trifluoro Ethoxy)-3-Methyl-2-Pyridinyl(-2-Methyl(Thio/1h-Benamidazole under para 4.7 of HBP. Committee decided to defer case for 17.06.2008 for comments of PI Division.			

37	Case No.:64/27/83-ALC1/2007	Party Name:KARNATAKA CHEMSYN LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/83/050/01138/AM08/	RLA File :07/24/040/00408/AM08/	Lic.No/Date:0710053251 10.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Hydroxy Methyl 4-Methyl Imidazole 99.0% purity under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

38	Case No.:72/27/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/83/050/01146/AM08/	RLA File :03/95/040/00570/AM08/	Lic.No/Date:0310442436 11.09.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Sterile Ceftriaxone Sodium Non Infringing under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

39	Case No.:93/27/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/01167/AM08/	RLA File :34/24/040/00119/AM08/	Lic.No/Date:3410019636 14.09.2007	Defer Date: 01.07.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 6-Chloro-2-Hexanone under para 4.7 of HBP.

Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 01.07.2008.

40	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Telmisartan and Amiodipin Tablets under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

41	Case No.:96/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00432/AM08/	RLA File :03/94/040/00688/AM08/	Lic.No/Date:0310445044 03.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Nevimune 200 mg Tablet and Nevirapine Oral Suspension under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 15.04.2008.			

42	Case No.:87/29/83-ALC1/2007	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/83/050/01352/AM08/	RLA File :07/24/040/00496/AM08/	Lic.No/Date:0710053825 15.10.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Orrionol-PA under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/113/2007/Ch.III dated 27.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Orrinol-PA (1,(2,2,6-Trimethyl Cyclohexyl)-Hexan-3-ol)	1 Kg.	1.	Citronellal	1.46 kg/kg
		2.	Methyl Propyl Ketone	1.50 kg/kg
		3.	Nickel Catalysts	0.06 kg/kg

RA concerned may take further necessary action as per above decision of NC.

43	Case No.:104/42/82-ALC4/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Rejected
	HQ File :01/82/050/00440/AM08/	RLA File :05/24/040/00500/AM08/	Lic.No/Date:0510210770 18.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Thymol and P-Cymene under para 4.7 of HBP. Case has already been rejected by NC in its 9/09 meeting held on 27.05.2008.			

44	Case No.:3/30/85-ALC3/2007	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Transferred
	HQ File :01/85/050/00107/AM08/	RLA File :31/24/040/00238/AM08/	Lic.No/Date:3110031257 23.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Intrauterine Contraceptive Device Copper 380A with Silver Core under para 4.7 of HBP. Committee observed that only Chemical Contraceptive preparations based on hormones falls under Chapter 30, but export product is another kind of Contraceptive. Committee, therefore, decided to transfer the case to DES-7.			

45	Case No.:101/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/83/050/01523/AM08/	RLA File :05/24/040/00477/AM08/	Lic.No/Date:0510211702 06.11.2007	Defer Date: 01.07.2008

Decision : Committee considered case as per agenda for ratification of norms for export product 5-Methylnicotinic Acid Hcl under para 4.7 of HBP.

Committee observed that firm has been requested to furnish end use of export product vide letter dated 21.05.2008, but no reply has been received. Committee, therefore, decided to await reply of firm and defer case for 01.07.2008.

46	Case No.:107/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Approved												
	HQ File :01/83/050/01529/AM08/	RLA File :05/24/040/00510/AM08/	Lic.No/Date:0510211736 06.11.2007													
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Fluoro-4-Iodobenzonitrile under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/62/2004/Ch.II dated 02.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">2-Fluoro-4-Iodobenzonitrile</td><td rowspan="2">1 Kg.</td><td>1.</td><td>4-Bromo-2-Fluorobenzonitrile</td><td>1.06 kg/kg</td></tr> <tr> <td>2.</td><td>Tetrahydrofuran</td><td>2.37 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2-Fluoro-4-Iodobenzonitrile	1 Kg.	1.	4-Bromo-2-Fluorobenzonitrile	1.06 kg/kg	2.	Tetrahydrofuran
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
2-Fluoro-4-Iodobenzonitrile	1 Kg.	1.	4-Bromo-2-Fluorobenzonitrile	1.06 kg/kg												
		2.	Tetrahydrofuran	2.37 kg/kg												

47	Case No.:4/33/83-ALC1/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Approved
	HQ File :01/83/050/01533/AM08/	RLA File :02/24/040/00216/AM08/	Lic.No/Date:0210105867 07.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Noscapine BP/Noscapine Hcl BP under para 4.7 of HBP. Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

48	Case No.:108/42/82-ALC4/2007	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
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	HQ File :01/82/050/00444/AM08/	RLA File :34/24/040/00167/AM08/	Lic.No/Date:3410020048 08.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Dibutyl Tin Oxide and Monobutyl Tin Trichloride under para 4.7 of HBP. Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			
49	Case No.:22/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/01551/AM08/	RLA File :09/24/040/00332/AM08/	Lic.No/Date:0910032055 12.11.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(2-Methoxy Phenoxy) Ethylamine under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			
50	Case No.:27/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/83/050/01556/AM08/	RLA File :09/24/040/00358/AM08/	Lic.No/Date:0910032061 13.11.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(2-Methoxy Phenoxy) Ethylamine under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			
51	Case No.:1/38/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/83/050/01563/AM08/	RLA File :04/24/040/00281/AM08/	Lic.No/Date:0410092096 15.11.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product (6-Methoxy-1-oxoisindolin-2-yl)methyl pivalate under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			
52	Case No.:25/6/82-ALC4/2008	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Transferred

	HQ File :01/82/050/00108/AM09/	RLA File :03/94/040/00856/AM08/	Lic.No/Date:0310450849 20.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product O,O-Diethyl Phosphorodithioic Acid (Diethyl Acid) 92% under para 4.7 of HBP. Committee observed that export product falls under Chapter 38 and hence pertains to NC-IV. Accordingly, it was decided to transfer the case to DES-IV.			

53	Case No.:26/6/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00109/AM09/	RLA File :03/95/040/00753/AM08/	Lic.No/Date:0310450853 20.11.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Propylene under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PC Division.			

54	Case No.:110/6/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00193/AM09/	RLA File :08/91/040/00413/AM08/	Lic.No/Date:0810068568 20.11.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Bio Hyalur Ophthalmics Solution/Bio Hyalur Plus Ophthalmics Solution (Prefilled Syringe) under para 4.7 of HBP. Committee decided to remind RA/firm to furnish application of the firm. Accordingly, case was deferred for 01.07.2008.			

55	Case No.:111/6/82-ALC4/2008	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00194/AM09/	RLA File :08/91/040/00412/AM08/	Lic.No/Date:0810068572 20.11.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Hydroxy Propyl Methyl Cellulose Ophthalmic Solution (Prefilled Syringes) under para 4.7 of HBP. Committee decided to remind RA/firm to furnish application of the firm. Accordingly, case was deferred for 01.07.2008.			

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56	Case No.:115/42/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Approved
	HQ File :01/82/050/00451/AM08/	RLA File :09/24/040/00349/AM08/	Lic.No/Date:0910032135 23.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Methyl Hydroxy Benzoate BP/Methyl Paraben USP/NF/Saligin MP and Propyl Hydroxy Benzoate BP/Propyl Paraben USP/NG/Saligin PP under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			

57	Case No.:64/39/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/83/050/01643/AM08/	RLA File :03/95/040/00839/AM08/	Lic.No/Date:0310451680 27.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 3,5 Dimethoxy,4-Hydroxy Benzonitrile (Syringonitrile) under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			

58	Case No.:68/39/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/01647/AM08/	RLA File :04/24/040/00289/AM08/	Lic.No/Date:0410092451 30.11.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 20Fluoro Adenosin Triacctate (2-FAT) under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

59	Case No.:105/39/83-ALC1/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/83/050/01684/AM08/	RLA File :03/94/040/00846/AM08/	Lic.No/Date:0310452648 04.12.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ferrous Fumarate under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

60	Case No.:37/6/82-ALC4/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00120/AM09/	RLA File :03/95/040/00916/AM08/	Lic.No/Date:0310455865 31.12.2007	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stero Tipa 85 (Triisopropanolamine), Stero Tam 250 (Tallow Amine Ethoxylate) and Stero Ehdpp (Ethyl Hexyl Diphenyl Phosphite) under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

61	Case No.:1/47/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00594/AM08/	RLA File :07/24/040/00669/AM08/	Lic.No/Date:0710055191 01.01.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Zinc Pyrithione Fine Particle Suspension under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

62	Case No.:44/6/82-ALC4/2008	Party Name:SHREE SHIVSHANKAR DRUGS & PHARMACEUTICALS P. LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved									
	HQ File :01/82/050/00127/AM09/	RLA File :03/95/040/00949/AM08/	Lic.No/Date:0310455883 01.01.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Ortho Chloro Benzamide Technical Grade under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/14/2008/Ch.II dated 30.08.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Ortho Chloro Benzamide</td><td>1 Kg.</td><td>1.</td><td>Ortho Chloro Benzoic Acid</td><td>1.118 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Ortho Chloro Benzamide	1 Kg.	1.	Ortho Chloro Benzoic Acid
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Ortho Chloro Benzamide	1 Kg.	1.	Ortho Chloro Benzoic Acid	1.118 kg/kg									

63	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 7-AVCA under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

64	Case No.:8/47/82-ALC4/2007	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00601/AM08/	RLA File :05/24/040/00718/AM08/	Lic.No/Date:0510214784 10.01.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

65	Case No.:137/6/82-ALC4/2008	Party Name:BAL PHARMA LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00220/AM09/	RLA File :07/24/040/00721/AM08/	Lic.No/Date:0710055464 16.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Amiloride Hcl under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their O.M. No.35011/117/2007-PI-III dated 19.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amiloride Hcl	1 Kg.	1.	3,5 Diamino 6-Chloro Pyrazine Carboxylate	0.838 kg/kg
		2.	Guanidine Hcl	0.40 kg/kg
		3.	Sodium Methoxide	0.22 kg/kg
		4.	Methanol	2.25 kg/kg
		5.	Hydrochloric Acid	Not an importable item. Hence not allowed
		6.	Hyflo	Not allowed as it is a free-flowing agent and not an input in the manufacturing process.
		7.	Activated Carbon	0.100 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:46/6/82-ALC4/2008	Party Name:RPG LIFE SCIENCES LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
HQ File :01/82/050/00129/AM09/	RLA File :03/95/040/01044/AM08/	Lic.No/Date:0310458873 23.01.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product Propantheline Bromide under para 4.7 of HBP.

Committee in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as applied by firm.

RA concerned may take further necessary action as per above decision of NC.

67	Case No.:11/45/82-ALC4/2007	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00474/AM08/	RLA File :03/94/040/01078/AM08/	Lic.No/Date:0310459141 25.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product 2,4 Dichloro Aniline under para 4.7 of HBP. Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

68	Case No.:40/45/82-ALC4/2007	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00503/AM08/	RLA File :02/24/040/00285/AM08/	Lic.No/Date:0210108551 25.01.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzene under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PC Division.			

69	Case No.:54/45/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00517/AM08/	RLA File :03/95/040/01046/AM08/	Lic.No/Date:0310459172 25.01.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lafftol DEB under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			

70	Case No.:38/6/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00121/AM09/	RLA File :03/94/040/00957/AM08/	Lic.No/Date:0310459411 29.01.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Polyamide Resin under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PC Division.			

71	Case No.:70/6/82-ALC4/2008	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
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HQ File :01/82/050/00153/AM09/	RLA File :03/94/040/00942/AM08/	Lic.No/Date:0310459416 29.01.2008	
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Decision : Committee considered case as per agenda for ratification of norms for export product Para Tertiary Butyl Phenol under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/30/2005/Ch.II dated 27.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Para Tertiary Butyl Phenol	1 Kg.	1.	Phenol	0.696 kg/kg
		2.	Di-Isobutylene (DIB)	Not allowed as no justification supported with authentic technical literature has been given

RA concerned may take further necessary action as per above decision of NC.

72	Case No.:7/47/82-ALC4/2007	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved												
	HQ File :01/82/050/00600/AM08/	RLA File :09/24/040/00438/AM08/	Lic.No/Date:0910032836 30.01.2008													
	Decision : Committee considered case as per agenda for ratification of norms for export product Brosalidox L-(Liquid) containing 5-Bromo-5-Nitro-1,3 Dioxane: 10% Propylene Glycol 90% under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/24/2006/Ch.II dated 31.03.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="2">Brosalidox L (Liquid) containing 5-Bromo-5-Nitro-1, 3 Dioxane: 10% Propylene Glycol: 90%</td><td rowspan="2">1 Kg.</td><td>1.</td><td>5-Bromo-5-Nitro-1,3 Dioxane</td><td>0.100 kg/kg</td></tr> <tr> <td>2.</td><td>Propylene Glycol</td><td>0.895 kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Brosalidox L (Liquid) containing 5-Bromo-5-Nitro-1, 3 Dioxane: 10% Propylene Glycol: 90%	1 Kg.	1.	5-Bromo-5-Nitro-1,3 Dioxane	0.100 kg/kg	2.	Propylene Glycol
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product												
Brosalidox L (Liquid) containing 5-Bromo-5-Nitro-1, 3 Dioxane: 10% Propylene Glycol: 90%	1 Kg.	1.	5-Bromo-5-Nitro-1,3 Dioxane	0.100 kg/kg												
		2.	Propylene Glycol	0.895 kg/kg												

73	Case No.:36/6/82-ALC4/2008	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00119/AM09/	RLA File :03/95/040/01080/AM08/	Lic.No/Date:0310459552 30.01.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(((3-Methyl-4-(2,2,2-Trifluoroethoxy)-Methyl)Thio]-1H-Benzimidazole under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

74	Case No.:5/47/82-ALC4/2007	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00598/AM08/	RLA File :09/24/040/00497/AM07/	Lic.No/Date:0910032864 01.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product b-Butyl Lithium (15% W/W in Hexane (100% Active Basis) under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

75	Case No.:27/6/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00110/AM09/	RLA File :03/94/040/01099/AM08/	Lic.No/Date:0310459961 04.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Stavir Capsules and Lamivir Tablets under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

76	Case No.:35/6/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00118/AM09/	RLA File :03/95/040/01077/AM08/	Lic.No/Date:0310459943 04.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Surgical Suture, Non Absorbable Braided Silk Suture BP/USP Standard of various sized under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of DIPP.			

77	Case No.:3/47/82-ALC4/2007	Party Name:VASANT CHEMICALS LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00596/AM08/	RLA File :09/24/040/00463/AM08/	Lic.No/Date:0910032874 05.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4,4-Dihydrazino Stilben 2,2-Disulphonic Acid (DHS) under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

78	Case No.:30/6/82-ALC4/2008	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved									
	HQ File :01/82/050/00113/AM09/	RLA File :03/94/040/01089/AM08/	Lic.No/Date:0310460106 05.02.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Vinobulin 300 µG/1500IU [RHO (D) Immune Globulin USP] 9300 mcg/vial under para 4.7 of HBP. Committee in light of written comments forwarded by Department of Bio-technology vide their O.M. No.BT/IL/05/99/2003-PID dated 28.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Vinobulin 300 µg/1500 IU [RHO(D) Immune Globulin USP] (300 µg/vial)</td><td>300 µg/vial</td><td>1.</td><td>RHO(D) Immune Globulin (300 µg/vial)</td><td>330 µg/vial</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Vinobulin 300 µg/1500 IU [RHO(D) Immune Globulin USP] (300 µg/vial)	300 µg/vial	1.	RHO(D) Immune Globulin (300 µg/vial)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Vinobulin 300 µg/1500 IU [RHO(D) Immune Globulin USP] (300 µg/vial)	300 µg/vial	1.	RHO(D) Immune Globulin (300 µg/vial)	330 µg/vial									

79	Case No.:29/6/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00112/AM09/	RLA File :03/94/040/01032/AM08/	Lic.No/Date:0310460255 06.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Aprepitant under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

80	Case No.:32/6/82-ALC4/2008	Party Name:KORES (INDIA) LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Rejected
	HQ File :01/82/050/00115/AM09/	RLA File :03/94/040/01072/AM08/	Lic.No/Date:0310460250 06.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product 2(7 Theophylline Methyl) 1,3 Dioxolane under para 4.7 of HBP. Case has already been rejected by NC in its 9/09 meeting held on 27.05.2008.			

81	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Montelukast Sodium under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

82	Case No.:27/46/82-ALC4/2007	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00581/AM08/	RLA File :03/95/040/01105/AM08/	Lic.No/Date:0310460988 14.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Propylene under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PC Division.			

83	Case No.:28/46/82-ALC4/2007	Party Name:SANJAY SALES CORPORATION	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00582/AM08/	RLA File :03/95/040/01060/AM08/	Lic.No/Date:0310461133 14.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Sodium Salicylate under para 4.7 of HBP. Case has already been approved by NC in its 3/09 meeting held on 15.04.2008.			

84	Case No.:52/6/82-ALC4/2008	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
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HQ File :01/82/050/00135/AM09/	RLA File :31/24/040/00359/AM08/	Lic.No/Date:3110032709 14.02.2008	
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Decision : Committee considered case as per agenda for ratification of norms for export product Maxinol-5200 Liquid form under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/85/2002/Ch.III dated 02.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Maxinol C 5200 Sodium Salt of Poly acrylic acid (Active content 47-49%)	1 Kg.	1.	Acrylic Acid	0.370 kg/kg

RA concerned may take further necessary action as per above decision of NC.

85	Case No.:16/46/82-ALC4/2007	Party Name:FINE ORGANIC INDUSTRIES(MUMBAI) PVT. LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00570/AM08/	RLA File :03/94/040/01154/AM08/	Lic.No/Date:0310461283 15.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethylene Glycol Stearate under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

86	Case No.:7/46/82-ALC4/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00561/AM08/	RLA File :03/95/040/01122/AM08/	Lic.No/Date:0310461500 18.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Laffsolve MEB under para 4.7 of HBP. Case has already been approved by NC in its 5/09 meeting held on 29.04.2008.			

87	Case No.:23/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
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	HQ File :01/82/050/00577/AM08/	RLA File :03/94/040/01107/AM08/	Lic.No/Date:0310461418 18.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Triphenyl Phosphonium Bromide under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			

88	Case No.:24/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00578/AM08/	RLA File :03/94/040/00951/AM08/	Lic.No/Date:0310461427 18.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Tri Phenyl Phosphonium Bromide under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			

89	Case No.:25/46/82-ALC4/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00579/AM08/	RLA File :03/95/040/01123/AM08/	Lic.No/Date:0310461411 18.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product N-Hydroxy Methyl-chloro acetamide under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			

90	Case No.:26/46/82-ALC4/2007	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00580/AM08/	RLA File :03/95/040/01130/AM08/	Lic.No/Date:0310461460 18.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cavamune Tablets Chlorine Neutralizer under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

91	Case No.:29/46/82-ALC4/2007	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
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	HQ File :01/82/050/00583/AM08/	RLA File :03/94/040/00950/AM08/	Lic.No/Date:0310461422 18.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ethyl Tri Phenyl Phosphonium Bromide under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			
92	Case No.:6/46/82-ALC4/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00560/AM08/	RLA File :03/95/040/01119/AM08/	Lic.No/Date:0310461636 19.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Amino Benzo Trifluoride (Ortho)/Ortho Amino Benzo Trifluoride under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			
93	Case No.:18/46/82-ALC4/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00572/AM08/	RLA File :03/94/040/01120/AM08/	Lic.No/Date:0310461653 19.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Methyl Anisole under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			
94	Case No.:30/46/82-ALC4/2007	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00584/AM08/	RLA File :03/95/040/01127/AM08/	Lic.No/Date:0310461638 19.02.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product Sorbitan Mono Oleate under para 4.7 of HBP. Case has already been approved by NC in its 7/09 meeting held on 13.05.2008.			
95	Case No.:4/47/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred

HQ File :01/82/050/00597/AM08/	RLA File :09/24/040/00523/AM08/	Lic.No/Date:0910033012 19.02.2008	Defer Date: 01.07.2008
Decision : Committee considered case as per agenda for ratification of norms for export product N Butyl Lithium (1.6 M Solution-As 100% W/W) under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

96	Case No.:133/6/82-ALC4/2008	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved									
	HQ File :01/82/050/00216/AM09/	RLA File :31/24/040/00368/AM08/	Lic.No/Date:3110032767 19.02.2008										
	Decision : Committee considered case as per agenda for ratification of norms for export product Maxinol C 4200 under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/185/2002/Ch.III dated 10.02.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Maxinol 4200 Complex Co-polymer of Acrylic Acid Sodium Acrylate, 2-Acrylamido 2-methylpropane Sulphonic acid Sodium Salt and Hydroxy Propyl Acrylate</td><td>1 Kg.</td><td>1.</td><td>Acrylic acid</td><td>0.299 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Maxinol 4200 Complex Co-polymer of Acrylic Acid Sodium Acrylate, 2-Acrylamido 2-methylpropane Sulphonic acid Sodium Salt and Hydroxy Propyl Acrylate	1 Kg.	1.	Acrylic acid
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
Maxinol 4200 Complex Co-polymer of Acrylic Acid Sodium Acrylate, 2-Acrylamido 2-methylpropane Sulphonic acid Sodium Salt and Hydroxy Propyl Acrylate	1 Kg.	1.	Acrylic acid	0.299 kg/kg									

97	Case No.:54/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00137/AM09/	RLA File :09/24/040/00526/AM08/	Lic.No/Date:0910033127 28.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefuroxime Axetil DC Grade under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

98	Case No.:57/6/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00140/AM09/	RLA File :05/24/040/00884/AM08/	Lic.No/Date:0510217198 28.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 10-Deacetyl Baccatin III under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of MSME.			

99	Case No.:61/6/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00144/AM09/	RLA File :05/24/040/00894/AM08/	Lic.No/Date:0510217254 29.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 7-AVCA under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

100	Case No.:64/6/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00147/AM09/	RLA File :05/24/040/00831/AM08/	Lic.No/Date:0510217272 29.02.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefdinir under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

101	Case No.:62/6/82-ALC4/2008	Party Name:SUDERSHAN LABORATORIES LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00145/AM09/	RLA File :09/24/040/00549/AM08/	Lic.No/Date:0910033166 03.03.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N Butyl Lithium (1.6 M Solution-As 100% W/W) under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

102	Case No.:66/6/82-ALC4/2008	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00149/AM09/	RLA File :05/24/040/00235/AM08/	Lic.No/Date:0510217302 03.03.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Betadine Standardised Microbicidal Solution under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

103	Case No.:55/6/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00138/AM09/	RLA File :09/24/040/00565/AM08/	Lic.No/Date:0910033296 07.03.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Florfenicol under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

104	Case No.:129/6/82-ALC4/2008	Party Name:FMC INDIA PRIVATE LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00212/AM09/	RLA File :07/24/040/00820/AM08/	Lic.No/Date:0710056292 07.03.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product N-Butyl Lithium (15% in Hexane as 100%) under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

105	Case No.:12/47/82-ALC4/2007	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Approved
	HQ File :01/82/050/00605/AM08/	RLA File :13/24/040/00027/AM08/	Lic.No/Date:1310025892 12.03.2008	

Decision : Committee considered case as per agenda for ratification of norms for export product MIPD Ketal (1E)-1-(2,5,5-Trimethyl-1,3-Dioxane-2-yl)-Propane-1,2-Dione-1-(O-methyl oxime) under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.15022/31/2006/Ch.II dated 02.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
MIPD Ketal (1E)-1-(2,5,5-Trimethyl-1,3-Dioxane-2-yl) Propane-1,2-Dione-1-(O-methyl Oxime)	1 Kg.	1.	Acetyl Acetone (2,4-Pentandiol)	0.578 kg/kg
		2.	Neo Pentyl Glycol Flakes	0.583 kg/kg
		3.	Methyl Tertiary Butyl Ether	0.546 kg/kg
		4.	Dimethyl Formamide	0.406 kg/kg
		5.	Potassium Carbonate	0.950 kg/kg
		6.	Sodium Nitrite	0.462 kg/kg
		7.	Toluene	0.388 kg/kg

RA concerned may take further necessary action as per above decision of NC.

106	Case No.:13/47/82-ALC4/2007	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved
	HQ File :01/82/050/00606/AM08/	RLA File :13/24/040/00028/AM08/	Lic.No/Date:1310025893 12.03.2008	
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Cyanimino 1,3 Thiazolidin (CIT) under para 4.7 of HBP.			
	Case has already been approved by NC in its 6/09 meeting held on 06.05.2008.			

107	Case No.:59/6/82-ALC4/2008	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00142/AM09/	RLA File :04/24/040/00388/AM08/	Lic.No/Date:0410094353 12.03.2008	Defer Date: 01.07.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Benzoic Acid-7-Hydroxy-3-Oxo-Tetrahydropyrrolo[1,2-C]Oxazol-6-YL Rster (HOPB) under para 4.7 of HBP.

Committee decided to defer case for 01.07.2008 for comments of PI Division.

108	Case No.:126/6/82-ALC4/2008	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00209/AM09/	RLA File :03/95/040/00826/AM08/	Lic.No/Date:0310464745 12.03.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Laffsorbate 80 under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

109	Case No.:118/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00201/AM09/	RLA File :08/24/040/00275/AM08/	Lic.No/Date:0810070672 13.03.2008	Defer Date: 01.07.08
	Decision : Committee considered case as per agenda for ratification of norms for export product Divalproex Sodium USP 125mg Capsules under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

110	Case No.:53/6/82-ALC4/2008	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00136/AM09/	RLA File :31/24/040/00394/AM08/	Lic.No/Date:3110033090 14.03.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Timolol Maleate under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

111	Case No.:130/6/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00213/AM09/	RLA File :07/24/040/00799/AM08/	Lic.No/Date:0710056416 14.03.2008	Defer Date: 01.07.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Magnesium Citrate, Calcium Citrate, Zinc Citrate and Potassium Citrate under para 4.7 of HBP.

Committee decided to defer case for 01.07.2008 for comments of Chemical Division.

112	Case No.:1/2/82-ALC4/2008	Party Name:KUDUES CHEMIE LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00616/AM08/	RLA File :22/24/040/00080/AM08/	Lic.No/Date:2210007593 20.03.2008	Defer Date: 01.07.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Caffeine under para 4.7 of HBP. Committee observed that firm has been requested to furnish purity level of import item vide letter dated 21.05.2008, but no reply has been received. Committee, therefore, decided to await reply of firm and defer case for 01.07.2008.				

113	Case No.:123/6/82-ALC4/2008	Party Name:INDO AMINES LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Approved										
	HQ File :01/82/050/00206/AM09/	RLA File :03/94/040/01263/AM08/	Lic.No/Date:0310466267 26.03.2008											
Decision : Committee considered case as per agenda for ratification of norms for export product 1-Methyl Cyclohexene under para 4.7 of HBP. Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/243/2000/Ch.II dated 01.08.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>1-Methyl Cyclohexene</td><td>1 Kg.</td><td>1.</td><td>Ortho Cresol</td><td>1.259 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	1-Methyl Cyclohexene	1 Kg.	1.	Ortho Cresol	1.259 kg/kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product										
1-Methyl Cyclohexene	1 Kg.	1.	Ortho Cresol	1.259 kg/kg										

114	Case No.:49/6/82-ALC4/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00132/AM09/	RLA File :02/24/040/00334/AM08/	Lic.No/Date:0210110893 28.03.2008	Defer Date: 01.07.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Benzene under para 4.7 of HBP.

Committee decided to defer case for 01.07.2008 for comments of PC Division.

Case No.:65/6/82-ALC4/2008

Party Name:DEEPAK FERTILISERS &
PETROCHEMICALS CORPN LTD

Meet No/Date:10/82-ALC4/2008
03.06.2008

Status:Case
Approved

HQ File :01/82/050/00148/AM09/

RLA File :31/24/040/00417/AM08/

Lic.No/Date:3110033383
01.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Isopropylalcohol under para 4.7 of HBP.

Committee in light of written comments forwarded by Chemical Division vide their U.O. No.14010/101/2007/Ch.III dated 18.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Isopropyl Alcohol	1 Kg.	1.	Propylene	0.737 kg/kg
		2.	Phosphoric Acid	0.00032 kg/kg
		3.	Nitrogen	Not allowed since their role in manufacturing process is not clear.
		4.	Natural Gas	
		5.	Catalyst (PRI)	
		6.	Cyclohexane	
		7.	Molecular Sieve Cat	

RA concerned may take further necessary action as per above decision of NC.

116 Case No.:51/6/82-ALC4/2008

Party Name:HETERO LABS LTD.

Meet No/Date:10/82-ALC4/2008
03.06.2008

Status: Case
Deferred

HQ File :01/82/050/00134/AM09/

RLA File :09/24/040/00609/AM08/

Lic.No/Date:0910033526
03.04.2008

Defer Date:
01.07.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Efavirenz under para 4.7 of HBP.

Committee decided to defer case for 01.07.2008 for comments of PI Division.

117	Case No.:50/6/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00133/AM09/	RLA File :04/24/040/00419/AM08/	Lic.No/Date:0410095125 07.04.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Levetiracetam under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

118	Case No.:119/6/82-ALC4/2008	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status: Case Deferred
	HQ File :01/82/050/00202/AM09/	RLA File :08/24/040/00002/AM09/	Lic.No/Date:0810071149 08.04.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Carvedilol under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of PI Division.			

119	Case No.:26/10/82-ALC4/2008	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:10/82-ALC4/2008 03.06.2008	Status:Case Deferred
	HQ File :01/82/050/00318/AM09/	RLA File :08/24/040/00029/AM09/	Lic.No/Date:0810072024 22.05.2008	Defer Date: 01.07.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-Suppho Hydrazone (BECA) under para 4.7 of HBP. Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			